

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-96-2020

Panasari Consultancy. Petitioner.

Versus

State of Goa and others. Respondents.

Ms. Asha Desai, Advocate for the Petitioner.

Mr. D.J. Pangam, Advocate General with Ms. Ankita Kamat, Adl. Govt. Advocate for Respondent No.1.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.**

Date : 4th January, 2021.

P.C. :-

Heard Ms. Desai for the Petitioner. Mr. D. Pangam, the learned Advocate General appears along with Ms. Ankita Kamat, the learned Additional Government Advocate for Respondent No.1.

2. Issue notice to Respondents No.2 and 3, returnable on 24th January, 2021. The notice to indicate that this Petition will be disposed of finally at the stage of admission.

3. In case Respondent No.3 wishes to file any reply, he may do so on or before the next date by service of advance copy to the learned Counsel for the Petitioner.

4. Having perused the nature of the complaint which is to be found at pages 13-14 of the paper book and the provisions of the Goa Commission for Scheduled Castes and Scheduled Tribes Act, 2010, including, in particular, the provisions contained in Section 11 thereof, we feel that further proceedings before Respondent No.2 are required to be stayed. Accordingly, there shall be a stay on further proceedings concerning the Petitioner pending before Respondent No.2, till further orders.

5. The Petitioner to take steps to serve Respondents No.2 and 3 afresh and, thereafter to file an affidavit of service.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.